

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**MONDAY, THE ELEVENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 1237 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order  
Dated 17-10-2024 in W P No 28411/2024 on the file of the High Court.

**Between:**

Mohammed Mahaboob Ali, S/o: Mohammed Osman, Aged about 56 years,  
Occ. Business, R/o H. No. 6-3-41/D/2, Habeeb Nagar of Mahabhubnagar  
Town and District

**...APPELLANT**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Consumer Affairs,  
Food and Civil Supplies Department, Secretariat, Hyderabad.
2. The Telangana State Civil Supplies Corporation Limited, Office. 6-3- 655/1/A,  
Block-B, Civil Supplies Bhavan, Somajiguda, Hyderabad, Rep by its Vice-  
Chairman and Managing Director.
3. The District Collector, Mahaboobnagar, Mahaboobnagar District.
4. The Additional District Collector and EO and ED, Telangana State Civil  
Supplies Corporation Ltd, Mahaboobnagar, Mahaboobnagar District.
5. The District Manager, Telangana State Civil Supplies Corporation Ltd,  
Mahaboobnagar, Mahaboobnagar District.
6. Balavardhan, S/o: Rama Chandraiah, Aged about 35 years, Occ. Business,  
R/o H. No. 1-9-103/10, New Gunj of Mahabhubnagar Town and District.
7. -Mohammed Jahangir, S/o: MD Kaja, Aged about 51 years, Occ. Business,  
Occ. H. No. 5-78/15, Sri Laxmi Colony, Jadcherla Town. Mahabhubnagar  
District.

**...RESPONDENTS**

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the Dismissal order, dated. 17-10-2024 in WP. No. 28411 of 2024 and allow the writ appeal in the interest of justice.

**Counsel for the Appellant: SRI CHALAKANI VENKAT YADAV**

**Counsel for the Respondent No.1 and 3: GP FOR CIVIL SUPPLIES**

**Counsel for the Respondent Nos.2,4 and 5: SRI T.P. ACHARYA**

**Counsel for the Respondent Nos.6 and 7: SRI B. SRINIVAS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1237 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Chalakani Venkat Yadav, learned counsel for the appellant appeared through video conferencing.

Mr. T.P. Acharya, learned counsel for respondent Nos.2, 4 and 5.

After arguing the matter to some extent, learned counsel for the appellant seeks leave of this Court to withdraw the writ appeal with liberty to seek review of the order dated 17.10.2024 passed in W.P.No.28411 of 2024.

Accordingly, the writ appeal is dismissed as withdrawn with liberty as aforesaid.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-B. SATYAVATHI**  
**DEPUTY REGISTRAR**  
**SECTION OFFICER**

To,

1. One CC to Sri Chalakani Venkat Yadav, Advocate [OPUC]
2. One CC to Sri T.P. Acharya, Advocate[OPUC]
3. One CC to Sri B. Srinivas, Advocate[OPUC]
4. Two CCs to GP for Civil Supplies, High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

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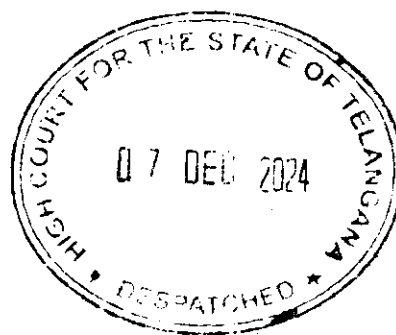
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**HIGH COURT**

**DATED:11/11/2024**

**JUDGMENT**

**WA.No.1237 of 2024**



**DISMISSING THE WRIT APPEAL AS WITHDRAWN  
WITHOUT COSTS.**

⑧ CLR  
5/12/24